

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(1973-74)**

(FIFTH LOK SABHA)

SIXTH REPORT

(Presented on the 5th September, 1973)



**LOK SABHA SECRETARIAT
NEW DELHI**

5th September, 1973/Bhadra, 14, 1895 (Saka)

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PERSONNEL OF THE COMMITTEE ON GOVERNMENT ASSURANCES
(1973-74)

1. Dr. G. S. Melkote—*Chairman*
 2. Shri Hemendra Singh Banera
 3. Shri C. K. Chandrappan
 4. Shri C. Chittibabu
 5. Shri D. D. Desai
 6. Shri Papatlal M. Joshi
 7. Kumari Kamala Kumari
 8. Shri Inder J. Malhotra
 9. Shri R. Balakrishna Pillai
 10. Shrimati B. Radhabai Ananda Rao
 11. Shri Sakti Kumar Sarkar
 12. Shrimati Savitri Shyam
 13. Shri C. K. Jaffer Sharief
 14. Shri Virbhadra Singh
 15. Shri Ram Chandra Vikal
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REPORT

I. Introduction

I, the Chairman of the Committee on Government Assurances, having been authorised by the Committee to present the Report on their behalf, hereby present this Sixth Report of the Committee.

2. The Committee was constituted on the 1st June, 1973.

II. Sitzings of the Committee

3. After the presentation of the Fifth Report on the 11th May, 1973 by the last Committee, the present Committee held 4 sittings on the 22nd and 23rd June, 17th August and 4th September, 1973 and considered the following items:—

- (i) Request from Department of Parliamentary Affairs for dropping of two assurances;
- (ii) Position of pending assurances pertaining to Fourth and Fifth Lok Sabha; and
- (iii) Review of pending assurances pertaining to Fourth and Fifth Sessions of Fifth Lok Sabha.

4. At their sitting held on the 4th September, 1973, the Committee considered and adopted their draft Sixth Report.

5. An account of the conclusions arrived at by the Committee on the above matters is set forth in the Minutes of the above sittings of the Committee which are appended to this Report and form part of it. Cases, where the Committee found it necessary to make certain observations or recommendations are as under:—

III. Request from the Department of Parliamentary Affairs for dropping of two assurances

6. The Committee have considered the request made by the Government for the dropping of the following two assurances:—

- (1) Assurance arising out of the reply given to Starred Question No. 373 on 1st December, 1971 regarding guidelines for Governors.
- (2) Assurance arising out of the reply given to Unstarred Question No. 1055 on the 22nd November, 1971 regarding success of high yielding varieties programme.

7. After examining the reasons advanced by Government, the Committee agree to drop the assurance at Sl. No. (1) above.

8. As regards the assurance at Sl. No. (2) above, the Committee do not find sufficient justification for dropping the assurance and desire that it should be pursued.

IV. Position of pending assurances pertaining to Fourth and Fifth Lok Sabha

9. A statement (Appendix-I) showing the position of assurances pertaining to Fourth and Fifth Lok Sabha pending implementation by Government as on 28th July, 1973 was considered by the Committee.

10. From the data shown in the statement, the Committee note that there are 116 pending assurances pertaining to Fourth Lok Sabha out of 573 pending assurances selected by the first Committee of the Fifth Lok Sabha for being pursued further, and 1134 pending assurances pertaining to First to Seventh Sessions of Fifth Lok Sabha which are still required to be implemented by Government.

11. The Committee would stress that the Ministries concerned should take necessary action to ensure the expeditious implementation of all these pending assurances.

V. Review of pending assurances pertaining to Fourth and Fifth Sessions of Fifth Lok Sabha

12. In pursuance of the decision of the Committee as contained in para 6 of their Seventh Report, Fourth Lok Sabha (presented on the 13th December, 1969) Government are required to implement the assurances within a period of three months from the date an assurance is given by the Minister concerned on the floor of the Lok Sabha. If Government foresaw any genuine difficulties in implementing any assurance within the stipulated period of three months, they have to approach the Committee for extension of the time-limit.

13. A large number of assurances pertaining to the Fifth Lok Sabha, are still lying pending which have become more than 3 months old. These pending assurances are being reviewed by the Committee in convenient batches.

14. In their Fifth Report presented to the House on the 11th May, 1973, the last Committee reviewed 154 pending assurances pertaining to Third and Fourth Sessions of Fifth Lok Sabha.

15. At their sitting held on 23rd June and 17th August, 1973 the present Committee reviewed 164 pending assurances pertaining to the

Fourth and Fifth Sessions of the Fifth Lok Sabha (details given in Annexures to Minutes dated 23rd June and 17th August, 1973).

16. During the course of review, the Committee have noted that out of these 164 pending assurances, Government have sought extension of the time-limit for implementation of assurances in twenty-four cases, as indicated against each in Annexures to Minutes dated 23rd June and 17th August, 1973.

17. Considering the reasons advanced by Government, the Committee agree to grant extension of time upto the end of September, 1973 for the implementation of these twenty-four assurances. The Committee trust that Ministers concerned will ensure implementation of these assurances by the extended date.

18. The Committee would once again urge upon Government to take steps to ensure the expeditious implementation of the remaining 140 pending assurances.

NEW DELHI;
September 4, 1973

Bhadra 13, 1895 (Saka)

G. S. MELKOTE,
Chairman,
Committee on Government
Assurances.

MINUTES

MINUTES

I. First Sitting

(See paras 3—5 of Report)

The Committee met on Friday, the 22nd June, 1973 from 11.00 to 12.00 hours.

PRESENT

Dr. G. S. Melkote—*Chairman*

MEMBERS

2. Shri Hemendra Singh Banera
3. Shri C. Chittibabu
4. Shri Popatlal M. Joshi
5. Kumari Kamala Kumari
6. Shri R. Balakrishna Pillai
7. Shrimati Savitri Shyam
8. Shri Virbhadra Singh
9. Shri Ram Chandra Vikal

SECRETARIAT

Shri P. K. Patnaik—*Joint Secretary*

Shri M. C. Chawla—*Deputy Secretary*

Shri K. S. Bhalla—*Under Secretary*

2. At the outset, the Chairman welcomed the Members and delivered his Inaugural Address giving a brief account of the origin, functions and working of the Committee on Government Assurances (Annexure I).

3. The Committee considered Memoranda Nos. 44 and 45 containing requests from the Department of Parliamentary Affairs for dropping the following two pending assurances:

- (1) Assurance arising out of reply given to Starred Question No. 373 on 1st December, 1971, regarding guidelines for Governors.
- (2) Assurance arising out of reply given to Unstarred Question No. 1055 on the 22nd November, 1971 regarding success of high yielding varieties programme.

Taking into consideration the reasons advanced by the Ministry of Home Affairs, the Committee agreed to drop the assurance at Sl. No. (1) above.

4. The Committee did not find sufficient justification for dropping the assurance at Sl. No. (2) and decided that it should be pursued.

5. The Committee decided to meet on Saturday, the 23rd June, 1973 at 11.00 hours to consider the remaining items in the Agenda.

The Committee then adjourned.

ANNEXURE I

(Vide para 2 of Minutes dated 22nd June, 1973)

~~delivered on the 22nd June, 1973.~~

Inaugural Address delivered on the 22nd June, 1973 by the Chairman, (Dr. G. S. Melkote) Committee on Government Assurances, Fifth Lok Sabha (1973-74) at the First Sitting of the Committee.

I am very happy to welcome you to this first sitting of the Committee on Government Assurances.

2. As some of the Members are new to the Committee, I would like to give at the outset a brief background of the scope and functions of the Committee on Government Assurances.

3. As you are aware, while replying to the questions or supplementaries thereon or during discussions on Bills, resolutions, motions, etc. Ministers at times give some assurances or make promises to furnish relevant information to the House later on. In order to watch the implementation of such assurances on behalf of Lok Sabha, a Committee known as **Committee on Government Assurances** was first constituted by the Speaker on the 1st December, 1953.

4. Prior to the constitution of this Committee, it was left to each individual Member to keep a watch whether assurances or promises given by the Ministers on the floor of the House had been implemented.

5. The appointment of such a Committee has helped to keep a vigil in the matter.

6. I would now broadly explain the functions of this Committee as contained in Rule 323 of the Rules of Procedure and Conduct of Business in Lok Sabha which are to scrutinise the assurances, promises, undertakings etc., given by Ministers from time to time on the floor of the House and to report on:—

- (a) the extent to which such assurances, promises, undertakings etc., have been implemented; and

(b) where implemented whether such implementation has taken place within the minimum time necessary for the purpose.

7. The Committee of the First Lok Sabha in May, 1954 laid down a Standard List of expressions of forms which should be treated as constituting assurances, undertakings, etc., given by Ministers on the floor of the House. These are appended to the Brochure entitled "Committee on Government Assurances, Functions and Procedure" a copy of which has already been circulated to all the Members of the Committee. Besides laying down the standard forms, the Committee had also with the approval of the Speaker, made detailed Rules of Procedure for their internal working, which have also been circulated to the Members of the Committee.

8. The Committee has laid down the time-limit of three months for the implementation of assurances. If Government foresee any difficulties in implementing any assurance within the stipulated period of three months, they have to approach the Committee for extension of the time-limit.

9. On behalf of the various Ministries or Departments of the Government of India, the Minister of Parliamentary Affairs lays on the Table of the Lok Sabha from time to time statements showing action taken by the Government in implementation of assurances. These statements are examined by the Lok Sabha Secretariat in terms of Rule 323 of the Rules of Procedure. Such of the assurances as do not appear to have been implemented are placed before the Committee for further directions.

10. Here are some figures, which would give an indication of the work to be handled by the Committee:—

- (i) Out of a total of 573 pending assurances pertaining to Fourth Lok Sabha which were selected by the previous Committee for being pursued further, 440 assurances have since been implemented as on 11-5-1973 (when the last batch of statements of implemented assurances was laid on the Table) leaving a balance of 133 assurances still to be implemented.
- (ii) During the First to Seventh Sessions of the Fifth Lok Sabha (March, 1971 to May, 1973) in all 3794 assurances were culled out. Out of these 2335 assurances have since been implemented as on 11-5-1973, leaving a balance of 1459 pending assurances whose implementation will be pursued by the Committee.

11. Before I conclude, I would urge all of you to take an active interest in the working of this Committee. We shall continue to maintain the happy and well-established tradition of working in a non-partisan spirit in the Committee and arriving at unanimous decisions as far as possible, on issues coming up before the Committee.

12. We shall now proceed with the business on the Agenda.

MINUTES

II. Second Sitting

(See paras 3—5 of Report)

The Committee met on Saturday, the 23rd June, 1973 from 11.00 to 11.45 hours.

PRESENT

Dr. G. S. Melkota—*Chairman*

MEMBERS

2. Shri Hemendra Singh Banera
3. Shri C. K. Chandrappan
4. Shri Popatlal M. Joshi
5. Kumari Kamala Kumari
6. Shri R. Balkrishna Pillai
7. Shrimati Savitri Shyam
8. Shri Virbhadra Singh
9. Shri Ram Chandra Vikal.

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

Shri K. S. Bhalla—*Under Secretary.*

Review of pending assurances pertaining to Fourth Session of the Fifth Lok Sabha

2. The Committee considered Memorandum No. 46 containing 85 pending assurances pertaining to the Fourth Session of the Fifth Lok Sabha (details given in Annexure-I).

3. The Committee noted that Government had sought extension of time-limit in eight cases as indicated in Annexure I, The Committee granted extension of time upto the 31st August, 1973 for the implementation of those eight assurances and desired that the Ministries concerned should be informed accordingly. *R*

4. As regards the other 77 pending assurances, the Committee urged upon the Government to expedite their implementation.

The Committee then adjourned.

As on 14th May, 1973

ANNEXURE I

(Vide para 2 of Minutes dated 23rd June, 1973)

Pending Assurances pertaining to Fourth Session, 1972 of Fifth Lok Sabha.

Sl. No.	Date and Reference	Text of the Question/Debate	Assurance given	Remarks
1	2	3	4	5

(Ministry of Finance)

- | | | | | |
|----|---|--|--|---|
| 1. | Sq. No. 65 dated 17-3-72 by Shri Chintamani Pani-grahi and Shri M. M. Joseph. | (a) whether the Banking Commission appointed to go into the structure and operating methods and procedures of Commercial Banks has submitted its Report to Government ;

(b) if so, its main recommendations ; and

(c) the decisions taken by Government thereon. | (c) The recommendations are under consideration of the Government. | Request received from D.P.A. for extension of time up to June, 1973. No further extension sought for. |
| 2. | USQ No. 1165 dated 24-3-72 by Shri Bhogendra Jha. | (a) the total increase in deposits, new branches in non-banking areas and the amount of credit given to the priority sector by the individual nationalised and non-nationalised banks since June, 1969 ; and

(b) the total amount in terms of foreign exchange taken abroad by the foreign banks operating in India in the form of profit, dividends and salary during this period. | Information in such detail as desired by the Hon'ble Member is not available. This is being collected to the extent possible and will be laid on the Table of the House. | |
| 3. | USQ No. 1221 dated 24-3-72 by Shri Shashi Bhushan | (a) for the number of cases instituted against the film stars during the last three years for realising Income-tax along with their incomes ;

(b) whether some of these film stars have made certain agreements with Government and cases of some others have been decided ; | (a) The number of film stars against whom certificate proceedings for recovery of tax were started during last three financial years are being collected and will be laid on the table of the House as early as possible.

(b) and (c) The particulars of stay/instalments granted for payment of taxes, the cases | |

1	2	3	4	5
		(c) the number of cases still pending and since when each case pending and the reasons for these cases pending disposal for such long time; and	already decided, the cases still pending and the reasons for their pendency, are being collected and will be laid on the Table of the House as early as possible.	
		(d) the special measures adopted by Government to ensure early disposal of all the pending cases of Income-tax recovery and when these are expected to be disposed of.	(d) The particulars of the measures adopted to ensure early disposal of the pending cases referred to in part (c) are also being collected and will be laid on the Table of the House as early as possible.	
4	USQ No. 2180 dated 7-4-72 by Shri Nathu Ram Ahirwar.	(a) the total amount of loan advanced by the Nationalised banks from 9th April, 1971 to 31st October, 1971 for industrial proposes ; and (b) the share, in terms of percentage of large, medium, small and cottage industries in the loan.	(a) & (b) Such information will be collected to the extent possible and will be laid on the Table of the House.	Since Implemented on 27-7-73
5	USQ No. 2230 dated 7-4-1972 by Shri Inderjit Gupta	The names of places where Central Government Employees have been sanctioned (i) special Compensatory Allowance (not covered by other allowances mentioned at (ii) to (iv) (ii) Project Allowance; (iii) Bad Climate Allowance and (iv) Tribal area allowance and the amount of allowance and other conditions in each case.	The information is being collected and will be laid on the Table of the House as soon as available.	
6	USQ No. 2252 dated 7-4-72 by Kumari Kamala Kumari.	(a) the amount of money which has been loaned by the Nationalised banks to farmers and big industrial houses of Bihar separately since nationalisation ; and (b) the amount of loan given to farmers of Palamau District.	(a) Information in respect of big industrial houses, to the extent possible, is being collected and will be laid on the Table of House. (b) Information is being collected and will be laid on the Table of the House.	Since Implemented on 23-8-73
7	USQ. No.2253 dated 7-4-72 by Kumari Kamala Kumari.	(a) the total number of applications for financial assistance rejected by the Bran-	(a) & (b) The Information required by the Hon'ble member	Since Implemented on 27.7.73

1	2	2	4	5
		ches of Nationalised Banks in Bihar during 1971-72 on the ground that the applicants were not able to furnish security; and	is not readily available. It will be collected to the extent possible, and laid on the table of the House.	
		(b) the number of applications pending with them for more than three months and six months.		
8.	USQ No. 2840 dated 14-4-72 by Shri Nawal Kishore Sharma.	(a) whether arrears of Income-tax amounting to Rs. 1 lakh and above are outstanding against certain industrialists in Rajasthan ; (b) if so, the names of the industrialists and the total amount outstanding against each; and (c) the steps being taken or proposed to be taken by Government to recover the arrears.	(a) to (c) : The requisite particulars regarding the assesses in whose cases arrears of Income-tax as on 31-3-72 exceeded Rs. 1 lakh are being collected and will be laid on the Table of the House as early as possible.	
9.	USQ No. 2902 dated 14-4-72 by Shri P. Venkatasubbiaiah.	(a) whether Government were considering major revision of Income-tax laws ; (b) if so, the salient features of the proposals under consideration ; and (c) the time by which they are likely to be finalised and whether these will include the recommendations made by the Wanchoo Committee on Direct Taxes.	(a), (b) and (c) It is proposed to introduce a Bill to give effect to those recommendations of the Direct Taxes Enquiry Committee (Wanchoo Committee) which are acceptable to the Government.	Since Implemented The Bill since introduced.
10.	USQ. No. 3452 dated 21-4-72 by Shri G. C. Dixit.	(a) the percentage of Scheduled Castes and Scheduled Tribes candidates selected for Class III and Class IV posts in the nationalised banks in Madhya Pradesh during the last six months ; (b) the number of applications received for the said posts and the percentage of applicants selected ; and (c) the number of posts filled up by appointment of candidates belonging to other communities due to non-availability of suitable candidates belonging to Scheduled Castes and Scheduled Tribes.	(a) to (c) Information is being collected and will be laid on the Table of the House.	

1	2	3	4	5
11.	USQ No. 3491 dated 21-4-72 by Shri Hukam Chand Kachwai.	(a) the amount of income tax assessed by the Central Government in respect of the Tata Group of Industries during the financial years 1970-71 and 1971-72 ; and (b) the amount of income-tax realised during the said period and the arrears of income tax present.	(a) and (b) The requisite information is not readily available. The same is being collected and will be laid on the Table of the House as early as possible.	
12.	USQ. No. 3575 dated 21-4-72 by Shri Banamali Patnaik.	(a) whether the desirability of having a separate Central Excise Collectorate for Orissa has been reconsidered ; (b) if so, the outcome thereof; and (c) the steps proposed to be taken in this direction.	(a) to (c) The matter is being re-examined	Request received from Department of Parliamentary Affairs for extension of time upto 30th April, 1973. No further extension sought for.
13.	USQ No. 3590 dated 21st April, 1972 by Shri Shashi Bhushan.	(a) the amount of Income-tax paid annually by each of the Chief Ministers of India during the last three years; and (b) the name of the Chief Minister who paid the maximum amount of Income-tax and the name of Chief Minister who paid the minimum amount of Income-tax.	(a) and (b) Information in respect of eleven persons who were Chief Ministers of States as on 15-4-1972 is given in the Annexure. Information in respect of the remaining Chief Ministers as on that date is not readily available. It is being collected and will be laid on the table of House as early as possible.	
14.	USQ No. 3601 dated 21st April, 1972 by Shrimati Bhargavi Thankappan.	The amount of loans given to farmers of Quilon District by the nationalised banks.	The information to the extent possible is being collected and will be laid on the Table of the House.	Since Implemented on 27-7-73.
15.	USQ No. 4300 dt. 28-4-72 by Shri Sudhakar Pandey.	(a) for the names of newspapers which have deposited full amount of Excise Duty and the names of those which have not yet deposited the amount so far ; (b) the amount of Excise Duty outstanding against them and since when and the action taken to release it ; (c) the reasons for not realising Excise Duty from newspapers in advance ; and	(a), (b), (c) & (d) The information is being collected and will be laid on the Table of the House.	

1	2	3	4	5
		(d) whether Government release advertisements to the newspapers which have not deposited Excise Duty and if so, whether there is any proposal to award prizes to news-papers which deposit Excise Duty in time.		
16. USQ.No. 4377 dated 28th April, 1972 by Shri Annesaheb Gotkhinde.		(a) for the amount lost by the nationalised banks, year-wise since 1st June, 1971 because of dacoity, cheating and misappropriation ; and	(a) & (b). The required information to the extent possible is being collected and will be laid on the Table of the House.	
		(b) the number of cases of hold ups, cheating etc. during the said period.		
17. USQ. No. 4421, dt. 28-4-72 by Shrimati Bhargavi Than kappan.		(a) for the total amount of arrears of Income-tax in the State of Kerala, Districtwise for the last two years ;	(a) It was interalia stated that the information regarding net arrears of Income-tax outstanding as on 31-3-72 in the Charge of Commissioner of Income-tax, Kerala is being collected and will be laid on Table of the House as early as possible.	Since Implemented on 27-7-73
		(b) the number of such cases pending for more than two years ; and	(b) & (c) The information regarding number of cases in the Charge of Commissioner of Income-tax, Kerala where arrears were pending for more than two years as on 31-3-72 and the steps being taken to realise these arrears, is being collected and will be laid on the Table of the House as early as possible.	
		(c) the steps being taken to realise the arrears.		
18. USQ No. 5069 dated 5-5-1972 by Kumari Kamala Kumari.		(a) the names of the first thirty parties against whom the maximum amount of Income-tax is outstanding at present in Bihar Uttar Pradesh, Maharashtra, Gujarat, West Bengal and Madras ;	(a) to (d). The requisite information in respect of the charges of the Commissioners of Income-tax concerned as on 31-3-72 is being collected and will be laid on the Table of the House as soon as possible.	
		(b) the amount of Income-tax due in each case ;		

1	2	3	4	5
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(c) the steps taken by Government to recover the same and the result thereof; and

(d) the steps proposed to be taken in the future in this regard.

19. SQ. No. 802 dated 12th May, 1972, by Shri Ploo Modhy. Information is being collected and will be laid on the Table of the House.
20. SQ. No. 803 dated 12th May, 1972 Supplementary by Kumari Kamala Kumari. On a point raised by Kumari Kamala Kumari if the Government is thinking to extend loan facilities to riksha pullers and cycle riksha labourers since each District has two hundred or three hundred such riksha walas The Deputy Minister said, "This suggestion will be definitely considered".
21. USQ No. 5965, dated 12th May, 1972 by Kumari Kamala Kumari. Since Implemented on 27-7-73
- (a) the names of companies and individuals in Bihar, District wise, with assessed income exceeding Rs. one crores;
- (b) the total accumulated arrears of Income-tax, Corporation-tax, Wealth tax and Gift-tax outstanding against each of these companies and individuals till date; and
- (c) the measures taken to realise the arrears. (a) to (c). The requisite particulars regarding the Companies and individuals and in Bihar in whose cases the assessed total exceeded Rs. one crore according to the assessment completed in the financial year 1971-72, are behind collected and will be laid on the Table of the House as early as possible.
22. USQ No. 5983 dt. 12th May, 1972 by Shri Onkar Lal Berwa. Whether the annual income of the All India Trade Union Congress is taxable. The question whether the income of AITUC is assessable to income-tax is under examination by the assessing authorities and as soon as a decision is taken it will be placed on the Table of the House.

1	2	3	4
✓ 23.	USQ. No. 5988 dated 12th May, 1972 by Shrimati Bhargavi Thankappan.	(a) the total number of applications for financial assistance, rejected by the Branches of Nationalised Banks in the State of Kerala during 1971-72 on the ground that the applicants were not able to furnish security; and (b) the numbers of applications pending with them for more than three months and nine months.	(b) The Information is not readily available and the same will be collected to the extent feasible and placed on the Table of the House.
24.	16-5-1972	Call Attention on reported inadequacy of customs check at Tiruchirapalli.	During discussion the hon'ble Minister said, "..... But the fact remains that certain other new elements of smuggling might have come. We will look into that".
25.	USQ. No. 6681 dt. 19-5-72 by Shri Arvind Netam.	(a) for the total amount of arrears of Income-tax in Madhya Pradesh, District-wise, at the end of the year 1971-72; and (b) the steps taken so far realise arrears and the outcome thereof ;	(a) & (b).— The Since information is being collected and on 27-7-73. Implemented will be laid on the Table of the House as early as possible.
26.	USQ. No. 6688 dt. 19-5-72 by Shri Y. Eswara Reddy.	(a) for the name of the first twenty persons or firms in Andhra Pradesh against whom the maximum amount of Income-tax is outstanding at present, separately;	(a), (b), (c) & (d).— The information is being collected and will be laid on the Table of the House as early as possible.
		(b) the amount of Income-tax due in the case of each person or firm ;	
		(c) the steps taken by Government to recover the same and the result thereof; and	
		(d) the steps proposed to be taken in the future in this regard.	

1	2	3	4	5
27. Unstarred Question No. 6714 dated 19-5-1972 by Shri Chandulal Chandrakar.	(a) the number of motor vehicles in use in the Central Government offices at present ; (b) the number of the motor vehicles which are imported those which are indigenous ; and (c) the expenditure incurred on their maintenance and Petrol in 1971-72.	(a) to (c).—The information is being collected from the various Ministries/ Departments and will be laid on the Table of the House as soon as possible.	Request received DPA for extension of time upto 31st March, 1973. No further extension sought for.	
28. Unstarred Question No. 6733, dated 19-5-72 by Shri Ramavatar Shastri.	(a) the amount of loans advanced to big industrialists, persons running small scale industries and farmers, separately, by the banks functioning in Bihar during the year prior to bank nationalisation ; (b) the loans advanced the said categories of persons, separately, during 1970-71, after nationalisation of banks and (c) the percentage of loans advanced to the persons running small scale industries, farmers and unemployed engineers and other graduates, separately, during the last two years.	(a) & (b).— Available date on advances of scheduled commercial banks to small scale industries agriculturists craftsmen and other qualified engineers in Bihar State were given in the Annexure. Information relating to advances to big industries is not readily available ; it is being collected and will be laid on the Table of the House. (c) The necessary information will be collected to the extent possible and the same will be made available to the House.	Request received from Department of Parliamentary Affairs for extension of time upto 10th April, 1973. No further extension sought for.	
29. Unstarred Question No. 6748, dated 19-5-72 by Kumari Kamala Kumari.	(a) the percentage of scheduled Castes and Scheduled Tribes candidates selected for class III and class IV posts in the Nationalised Banks in Bihar, District-wise, during the last twenty years ; (b) the number of applications received for the said posts and the number of applications selected ; and	(a), (b) & (c).— Information is being collected and will be laid on the Table of the House.	Request received from Department of Parliamentary Affairs for extension of time upto 10th April, 1973. No further extension sought for.	

1	2	3	4	5
		(c) the number of posts filled by appointment of candidates belonging to other communities due to non-availability of suitable Scheduled Castes and Scheduled Tribes.		
30. Unstarred Question No. 6751, dated 19-5-1972 by Shri Shankar Dayal Singh.	the number of times, 'Gheraos' and strikes which took place in the nationalised banks in Bihar during the last one year.	Information is being collected and will be laid on the table of the House.	Since Implemented on 23-8-73.	
31. Unstarred Question No. 6813, dated 19-5-1972 by Shri Dhar Shah Pradhan.	(a) whether the amount of foreign exchange spent on foreign tours undertaken by Ministers and Officers of the Central Government during the financial year 1971-72 was more than that spent during the previous years; and (b) the total amount in terms of Indian and foreign currency spent on foreign tours of Ministers and Officers of the Central Government during 1971-72.	(a) & (b).—The information is being collected and will be laid on the Table of the House as soon as it is available.	Partly Implemented on 23-8-73.	
32. Unstarred Question No. 6823, dated 19-5-72 by Shri Y. Eswara Reddy.	Referring to replies given to Unstarred Question No. 8328 4266 on the 4th May, 1970, and 28th April, 1972 respectively and asking ; (a) for the names of the Ministries of the Government of India which have not furnished the required information so far ; and (b) the reasons for delay.	(b) As the visit of one officer from the Ministry of External Affairs to U.S.A. on invitation from Asia Foundation was as early as in 1965, that Ministry is taking time to collect the required information. That Ministry has, however, assured that information will be made available as soon as possible.		
33. Starred Questions No. 1014 dated 26-5-1972 by Shri Ishwar Chaudhry.	(a) the amount of arrears of Income-tax payable by the Firla Group of Firms; and (b) Since when the said amount is outstanding and the reasons for which Government has not been able to realise this amount.	(a) and (b).—Information as regards other companies is being collected and will be laid on the Table of the House as early as possible.		

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34. Unstarred Question No. 7528 dated 26-5-1972 by Shri Phool Chand Verma, and Shri Ishwar Chaudhry. (a) the arrears of Income-tax outstanding against each of the moulding steel units, foundries and other steel units located in Indore city in Madhya Pradesh during the last three years; separately; and (a) and (b). The requisite information is being collected and will be laid on the Table of the House as early as possible.
- (b) the action taken or proposed to be taken to realise the arrears of Income-tax.
35. USQ. No. 7533, dated 26-5-72 by Shri Chandulal Chandrakar. (a) the number of gangs of gold smugglers apprehended during the last three years for smuggling gold and the quantity of gold seized from them; (a) to (c). Information in this regard is being collected and will be laid on the Table of the Sabha.
- (b) whether the persons arrested include some foreigners also; and
- (c) if so, the action taken against them.
36. USQ. No. 7583 dated 26-5-72 by Shri G.C. Dixit. the category-wise percentage of Scheduled Castes and Scheduled tribes employees working in the nationalised banks in Mahya Pradesh. Information is being collected and will be laid on the Table of the House. Request received from Deprament of Parliamentary Affairs for extesion of time upto 31st March, 1973. No further extension sought for
37. Unstarred Question No. 7625 dated 26-5-1972 by Shri Nanjibhai Ravjibhai Vekaria and Shri Jyotirmoy Bosu (a) the nature of bank frauds during 1971 and the first four months of 1972 ; (a) to (d).—The required information is being collected and will be laid on the Table of the House.
- (b) total amount of money defrauded;
- (c) in how many cases the culprits have been caught and prosecuted; and
- (d) in how many cases the culprits have been punished and the nature of punishment in each case.
38. Unstarred Question No. 7649 dated 26-5-1972 by Shri Mohan Raj and Shri C.T. Dhandapani. (a) the number of searches conducted by the Income-tax Authorities in each State during the last three years; Since implemented on 27-7-73.
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(b) the outcome of these searches; and

(c) the premises searched and the names of the persons involved.

(c) The information is not readily available. Quite often, many premises are searched in respect of a particular person. In view of the large number of searches made, the collection of the required information will involve considerable time. This would however, be collected and laid on the Table of the House.

(Ministry of Foreign Trade)

39. SQ. No. 1 dated 14-3-1972—Supplementary question by Smt. Savitri Shyam. Steps to Improve Quality of Tea for Export. During the course of supplementaries the Minister said, "As regards unemployment (of women) I will look into they work as tea pluckers; what is the difficulty and reasons therefor, I will look into."
40. USQ. No. 162 dated 14-3-72, by Raja Kulkarni. (a) total value of import licences for Acrylic Plastic Sheets issued during 1971-72 and the name of firms to whom these licences were issued ; (b) how many indigenous manufacturers of Acrylic Plastic Sheets were refused licences for import of scrap raw material during 1971-72 ; (c) whether some of these indigenous manufacturers stopped production due to shortage and non-availability of raw material; and (d) the steps Government propose to take to encourage production in Plastic Sheets. b) to (d). Information is being collected and will be laid on the Table of the House.
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41.	USQ. No. 1824 dated the 4th April, 1972 by Shri Phool Chand Verma and Shri R. R. Sharma	(a) the value of cars imported during the last three years ; and (b) the value of cars imported for the public sector.	(a) & (b). The information is being collected and will be laid on the Table of the House.	Since Implemented on 5-9-73.
42.	USQ. No. 2451 dated 11-4-1972 by Shri R.R. Singh Deo.	(a) whether there is a pressure from the textile mill owners to raise the prices of controlled varieties of cloth; (b) whether Government have received any presentation in this regard; and (c) if so, the reaction of Government thereto.	(c) The question regarding revision of prices of controlled cloth has been referred to the Bureau of Industrial Cost and Prices. Their recommendations are awaited.	Request received from D.P.A. for extension of time upto 30th June, 1973. No further extension sought for.
43.	USQ. No. 3078, dated 18-4-72 by Shri Atal Bihari Vajpayee.	(a) The total number of export oriented projects sanctioned during the last year; and (b) the name of each project together with the estimated investment thereon and the estimated export earnings therefrom.	(a) and (b). The information is being collected and will be placed on the Table of the House.	
44.	USQ. No. 3878 dated 25-4-72 by Shri P.K. Deo.	(a) the number of textile mills which have gone into liquidation during the last two years ; (b) the total investment of public money in these textile mills; and (c) how Government propose to recover its money from the closed mills.	(a) to (c). The information is being collected and will be laid on the Table of the House	Since Implemented on 5-9-73.
45.	USQ. No. 3952 dated 25-4-1972 by Shri Chhatrapati Ambesh.	(a) the names of the firms which have been given licences for importing mutton tallow and other tallow for the years 1971-72 and 1972-73; and; (b) whether separate licences are given to these companies for importing other tallow which is used in manufacture of soap.	(a) and (b). Information regarding the names of firms to whom mutton tallow has been released during 1971-72 1972-73 is being collected and will be placed on the Table of the House.	

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46. USQ. No. 5519 dated 8-5-1972 by Shri Vayalar Ravi.	(a) the number and names of export houses functioning in India and their State-wise break-up;			Since Implemented on 23-8-73.
	(b) whether these export houses are doing business under licences directly issued to them or under licences issued to other parties ; and			
	(c) the total export and import carried out through these export houses during the years 1970-71 and 1971-72.	(c) Then information is being collected and will be laid on the Table of the House when received.		
47. S.Q. No. 759 dated 9-5-1972 by Shri N. K. Sanghi.	(a) whether Government's attention has been drawn to the news item appearing in the <i>Financial Express</i> dated the 15th April, 1972 to the effect that a few licences have been issued for the import of polyester filament yarn to persons and organisations who are not the actual users ;	(a) to (d). The information is being collected and will be placed on the Table of the House.		
	(b) if so, the number of such licences issued so far and their value ;			
	(c) what checks Government have devised to ensure that imports under such licences are not misused; and			
	(d) whether issue of such licences is a departure from the usual practice of issuing such licences only to actual users after they are sponsored by the Textile Commissioner, and if so, the reasons for making this departure.			
48. USQ. No. 6324 dated 16-5-1972 by Shri G. Y. Krishnan.	(a) The salient features of the recommendations made by the Tariff Commission with regard to the pricing formula for Rayon/Nylon yarn and Polyester fibre; and	(a) and (b). The recommendations of the Tariff Commission regarding the pricing formula for rayon/nylon yarn and polyester fibre are still under Government's consideration. The Tariff Commission's reports and Government's decision thereon will be laid on the Table of the House shortly.		
	(b) whether these have been accepted by Government.			

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49. USQ. No. 7046 dated 23-5-1972 by Shri Y. Eswara Reddy. The number of handloom in the co-operative fold and outside the co-operative fold separately and State-wise. Information with regard to the number of handlooms outside the co-operative fold is not available. As regards the number of handlooms in the Co-operative fold, the information is being collected and will be laid on the Table of the House in due course.

(Ministry of Home Affairs)

50. USQ. No. 208 dated 15-3-72 by Shri Atal Bihari Vajpayee and Shri Phoolchand Verma. (a) for the State-wise names of the Indians and Foreigners detained during the recent Indo-Pak war and the reasons for their detention; and (a) and (b). Information in respect of the remaining States except Andhra, Assam, Bihar, Delhi Haryana, Madhya Pradesh, Maharashtra, Mysore, Union territories of Chandigarh, Pondicherry, Andaman and Nicobar Islands, Dadra and Nagar Havelle, Goa, Daman, Diu, Laccadive, Minicoy Dive Amindive Islands, Arunachal Pradesh, Mizoram and Manipur will be laid on the Table of the House as soon as available.
51. USQ. No. 221 dated 15-3-72 by Shri Gadadhar Saha. (a) whether Government are aware of an incident of brutal torture and inhuman beating by the Police and S.R.P./C.R.P. on tribal people of "Kashipur" a small tribal village under Ikambazar P.S. in District Birbhum, West Bengal; (a) to (c). Facts are being ascertained from the State Government.
- (b) whether there was an impartial inquiry in the incident and into Police SRP/CRP action; if so, what is the result; and
- (c) what action has been taken for their safe return.
52. USQ. No. 991 dated 22-3-72 by Shri Bishwanath Jhunjhunwala. (a) whether the Railway Police have disowned jurisdiction over the jhuggies in the Minto Road area, New Delhi where as a result of (a) to (c). However cognizance of offences committed in this area has been taken and subse-

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		<p>the sale of "Killer" liquor nearly 100 persons were killed in the month of January, 1972;</p> <p>(b) if so, on what grounds; and</p> <p>(c) the authority under whose jurisdiction the area lies.</p>	<p>quent investigations done till now by the district police under provisions of Punjab Police Rules 28-2-72 which provides that all offences committed in or in close proximity to dwelling houses or barracks of Railway servants shall be taken cognizance of and investigated by the district police. whether this practice should be continued or not is under examination.</p>	
53.	USQ. No. 1095 dated 22-3-72 by Shri M. M. Joseph.	<p>(a) whether Government have taken any steps against those non-Bengali Muslims who had come to Uttar Pradesh and other places without valid travel documents from Bangla Desh to intern them for the present at the places of their stay and obtain securities from those giving them shelter; and</p> <p>(b) if so, the State-wise break-up thereof.</p>	<p>(a) and (b). Facts are being ascertained from the State Governments concerned.</p>	
54.	USQ.No. 1433 dated 29-3-72 by Shri Shiv Kumar Shastri and Shri Prasannbhai Mehta.	<p>the names of places where violent clashes took place during the Assembly elections held recently alongwith the causes thereof.</p>	<p>Information is being collected from the State Governments.</p>	
55.	USQ.No. 1492 date 1 29-3-72 by Shri Balakrishna Venkanna Naik.	<p>(a) whether privy purses amount has been paid to some of the former Rulers/Princes of Indian States even after their privy purses and privileges had been abolished;</p> <p>(b) the total amount so paid to former Rulers/Princes and the steps being taken to recover the amount so wrongly paid, and</p> <p>(c) the circumstances under which such payments of privy purses was made.</p>	<p>(a), (b) & (c). The information is being collected from the various Accountants General.</p>	<p>Since Implemented on 27-7-73.</p>
56.	USQ. No. 2006 dated 5-4-1972 by Dr. Ranen Sen.	<p>(a) whether the Security Guards provided to the former Rulers have been withdrawn;</p>	<p>(a) to (d). Information is being collected and will be laid on the Table of the House.</p>	

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		(b) if not, the reasons for the delay ;		
		(c) the names of former Rulers who have asked for continuing security guards at their own expenses ; and		
		(d) the amounts to be paid by them.		
57.	10-4-1972	Twentieth and Twenty-first reports of the Union Public Service Commission.	During the discussion the Minister said "If I am not able to reply to all the points, I can assure the hon. members that I will look into the suggestions made by them".	
58.	USQ. No. 2588 dated 12-4-72 by Shri Phool Chand Verma	the amount of expenditure incurred by Government on tours of each Central Minister, including the Prime Minister, during the recent elections to State Legislative Assemblies i.e. from 1st January, 1972 to 29th February, 1972.	The information is being collected and will be laid on the Table of the House.	
59.	S.Q. No. 467 dated 19-4-72 by Shri Y. Esvara Reddy.	(a) whether Government propose to introduce certain changes in the present political set up of the Union territory of Delhi; and (b) if so, what are the changes proposed to be made.	(a) and (b). The matter is under consideration.	
60.	USQ. No. 3225 dated 19-4-72 by Kumari Kamala Kumari.	the total number of Pakistani nationals and fifth columnist arrested, prosecuted and convicted since the beginning of the struggle for independence in Bangla Desh.	Information in regard to States of Assam, J. & K. Meghalaya, Punjab, Tripura and West Bengal is awaited and will be laid on the Table of the House.	
61.	USQ. No. 3241 dated 19-4-72 by Shri Indrajit Gupta.	the amount Government are spending for running the administration in the Pakistan areas occupied in the Western Sector during the recent Indo-Pak War.	The information in regard to the financial year 1971-72 is being compiled and will be laid on the Table of the House.	Since Implemented on 27-7-73.
62.	USQ. No. 3325 dated 19-4-1972 by Shri Nihar Laskar.	the number of dacoit gangs eliminated and dacoits liquidated in the country during the last three years.	Information from the other States and Union Territories is awaited and will be laid on the Table of the house, when received.	Since Implemented 23-8-73.

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63. USQ. No. 4015 dated 26-4-72 by Shri P. K. Deo.	(a) whether the attention of Govt. has been invited to a report in the Patriot of the 24th March, 1972 giving details about C.I.A. financed organisation 'Indian Assembly of Youth' and its activities;	(b) whether Government have examined this report; and	(b) and (c). The facts are being ascertained.	
	(c) if so, the reaction of Government in this regard.			
64. U.S.Q. No. 5634 dt. 10-5-1972 by Shri B.K. Daschowdhury.	(a) for the number of political detenus who were under custody in the country on 1st February, 1972, State-wise;	(b) whether few of them have recently been released; and	(a) to (c).—Information is being obtained from State Govt. of Andhra Pradesh, Assam, Bihar, Mysore, Haryana, Himachal Pradesh, Jammu & Kashmir, Tamil Nadu, Nagaland, Rajasthan, West Bengal, Meghalaya and Tripura and Union Territory Administration of Mizoram.	
	(c) if so, the steps taken by Government to release those who are still under custody.			
65. USQ. No. 5704 dt. 10-5-72 by Shri Chintamani Panigrahi.	(a) whether Government are aware of an Organisation functioning in the name of Orissa Research Project at Bhubaneswar, which is sponsored by the Universities of Heidelberg and Freiburg in West Germany;	(b) whether it had sought permission and had been given permission for this and if not, when and by whom;		(a) to (e). Facts are being ascertained.
	(c) whether Government have come to know that the activities of the aforesaid project and its individual members have been found to be very suspicious, highly prejudicial and antinational.			
	(d) whether Government are aware that this Research Project authorities had stolen away the original palm leaf manuscript of Lord Jagannath Temple of Puri and has been caught; and			

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		(e) whether Government would make a thorough enquiry into the activities of this Project immediately.		
66. USQ. No. 6430 dated 17-5-1972 by Shri Pampan Gowda.		(a) the number of communal riots that took place in the country during the period, May, 1971 to February, 1972 State-wise;	(a) to (c).—Information regarding the State of Assam, Haryana, Jammu & Kashmir, Manipur Nagaland, Punjab, Andaman and Nicobar Island, Arunachal Pradesh Chandigarh, Dadra and Nagar Haveli, Goa Daman & Diu, Mizoram, Andhra Pradesh and Gujarat was furnished. The information in regard to the remaining States' Union Territories was awaited.	Since Implemented on 23-8-73.
		(b) the number of casualties in each case in each State on this account; and		
		(c) the result of inquiries, if any, made in this regard.		
			The number of persons injured in the State of Gujarat is being ascertained.	
67. USQ. No. 7202 dt. 24-5-72 by Shri Bhogendra Jha.		(a) for the total number of non-Bengali Muslims having come from Bangla Desh before and after its liberation kept in various jails under section 14 of the Foreigners Act or on bail;	(a) to (c).—Information from the Governments of West Bengal, Tripura and Mizoram is awaited.	
		(b) Now many of them are women and children and the adult members of their families having been killed after the 25th March, 1971 and before the Liberation of Bangladesh and whether it is proposed to release them or withdraw cases against them without further delay and		
		(c) if not, reasons therefor.		
68. U.S.Q. No. 7328 dt. 24-5-72 by Shri Sudhakar Pandey.		The number of Gazetted Officers including those among Translators, separately engaged on Hindi translation work in various Ministries, Departments and Subordinate Offices of the Government of India at present and the number of such offices having more than 100 employees where no post of Hindi Translator has been created so far.	The information is being collected and will be laid on the Table of the House.	Since Implemented on 27-7-73.

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69.	U.S.Q. No. 8186 dt. 31-5-72 by Shri D.K. Panda.	<p>(a) the total amount of money spent on each Union Minister, Minister of State and Deputy Minister by way of T.A., D.A. Entertainment Allowances, Maintenance and Rent of Houses and other perquisites and pecuniary benefits during the past one year ;</p> <p>(b) how this expenditure on each one of them compares with their salary ; and</p> <p>(c) the average ratio between the salaries of Minister and other expenses on them.</p>	The information is being collected and will be laid on the Table of the House.	

Ministry of Industrial Development

70.	S.Q. No. 37 dt. 15-3-72 by Shri Fateh Singh Rao Gaekwad and Dr. Karni Singh.	<p>The public sector undertakings under the Ministry of Industrial Development which have failed to reach the break-even point even after the passage of the gestation period; and</p> <p>(b) whether Government have examined the question of such uneconomic enterprises being continued and if so, the outcome of their examination.</p>	(a) and (b). Information being collected and will be placed on the Table of the House.	Since implemented on 27-7-73.
71.	U.S.Q. No. 1019 dt. 22-3-72 by Shri N.K. Sanghi.	<p>(a) whether Government have studied the implications of the recent verdict of the Supreme Court to raise the margin of profit from 12 per cent to 16 per cent and to revise the prices every six months in regard to such industries, where the Government fix the prices of manufactured commodities ; and</p> <p>(b) if so, the reaction of the Government thereto.</p>	(a) and (b). The implications of the judgment are under examination and active consideration of the Government.	
72.	U.S.Q. No. 1420 dt. 29-3-72 by Shri D.P. Jadeja.	<p>(a) whether the tooth-paste manufacturers are exempted from indicating the quantity of paste on the tubes ; and</p> <p>(b) if not, the manufacturers which do not indicate the quantity on the tubes ;</p>	(b) The Information is being collected and will be laid on the Table of the House.	

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73. U.S.Q. No. 3320 dt. 19-4-72 by Shri Dharmarao Sharnappa Afzalpurkar.	(a) whether Government have taken any decision on the recommendations made by the Ashoka Mehta Committee on Khadi Village Industries; and (b) if so, the salient features thereof.;	(a) and (b). The recommendations of the Ashoka Mehta Committee are under consideration of the Government.	Since Implemented on 23-8 73.	
74. U.S.Q. No. 3980 dt. 26-4-72 by Shri Martand Singh.	(a) the fund allotted by Union Government to Madhya Pradesh for establishing Small Scale Industries during the Fourth Five Year Plan ; (b) the amount utilised so far ; and (c) the details of new industries which are being established and which have started functioning region-wise.	(c) The State Government have been requested to furnish the necessary information which will be laid on the Table of House.		
75. 27-4-72.	<i>Demands for Grants.</i>		On a point raised by Shri K.S. Chavda about the preference given to the foreign controlled firms and not to Indian firms the Minister said "if the fact is otherwise I shall enquire into them.	
76. U.S.Q. No. 4808 dt. 3-5-72 by Shri Martand Singh		(a) the number of Small Scale Industries established in Madhya Pradesh during the Fourth Plan, region-wise ; and (b) the nature of the industries.		(a) and (b). Information has been sought from the State Government and will be laid on the Table of the House.
77. U.S.Q. No. 4858 dt. 3-5-72 by Shri Ishwar Chaudhry.	(a) the names of Commodities manufactured by Cottage Industries which are exported by India to foreign countries ; and (b) the foreign exchange earned by these industries during the last three years.	(a) and (b) . Information is being collected and will be laid on the Table of the House.		
78. U.S.Q. No. 5623 dt. 10-5-72 by Shri S.N. Misra.	(a) the items in which we have not attained self-sufficiency and therefore controls have been introduced ;			

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		(b) for the time by which it is expected that self-sufficiency will be achieved in respect of each of the items to enable Government to withdraw controls ; and		
		(c) whether any study has been made as to how such controlled commodities are available at black prices in abundance.	(c) Information has been called for from the State Governments and other agencies concerned and will be laid on the Table of the House.	
79.	U.S.Q. No. 5701 dt. 10-5-72 by Shri B.ogen- dra Jha.	The profits and dividends of the foreign Companies engaged in tobacco and cigarette industries taken out by them during the last three years and the present value of their total property.	Information is being collected and will be placed on the Table of the House.	
80.	U.S.Q. No. 5730 dt. 10-5-72 by Shri S.C. Samanta.	(a) whether the Small Scale Industrial Units get some of the imported raw material from the public sector importers at more than 100 percent of their landed cost ;	(a) to (d). The information is being collected and will be laid on the Table of the House.	<i>Since Im- plemen- ted on 27-7-73</i>
		(b) if so, the reasons there- for ;		
		(c) whether the public Sector importers of raw material neither supply the material in time nor the material of required category ; and		
		(d) whether Small Scale Industrial Units are charged higher rates than the rates charged for large scale units.		
81	U.S.Q.No. 5759 dt. 10-5-72 by Smt. Bhargavi Thank- appan.	(a) the fund allotted by Central Government to the State of Kerala for establishing small scale industries during the Fourth Five Year Plan ;		
		(b) the amount utilised so far and		
		(c) the details of new industries which are being established and which have started functioning Region- wise.	(c) The State Government have been requested to furnish the necessary information which will be laid on the Table of the House.	

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82 USQ. No. 5762 dt. 10-5-72 by Shri Y. Eswara Reddy.	(a) the names of small-scale industries set up in the backward Districts of Andhra Pradesh in the last three years;	(a) to (c) The State Government have been requested to furnish the necessary information which will be laid on the Table of the House.		
	(b) the financial training, power, marketing and other facilities given to them; and			
	(c) the names of small-scale industries proposed to be set up in 1972 and 1973 in the backward districts of the State, district-wise.			
83. USQ. No. 6404 dt. 17-5-72 by Shri Chandra Shekhar Singh.	(a) whether Govt. have since increased from No., 1971 the deposit amount from Rs. 2000 to 4000 which an intending purchaser of car has to deposit in a Post Office;	(c) and (d). The information about pending orders is compiled by manufacturers month-wise. As the order has come into effect in the third week of Nov., 1971 the required information is not available. However, the information is being collected and will be laid on the Table of the House.		
	(b) if so, the reasons therefor ;			
	(c) the number of persons on the Waiting List for cars before this increase, and the number of intending purchasers on the waiting list as on the 31st March, 1972, and			
	(d) the amount of deposit money lying in post offices on the eve of this increase and on the 31st March, 1972 and whether this enhancement in deposits has led to fall in the number of intending car purchasers.			<i>Since implemented on 27-7-73.</i>
84. USQ. No. 7308 dt. 24-5-72 by Kumari Kamla Kumari.	(a) the names of countries which have offered to help India in her technical development ; and	(a) and (b). The information is being collected and will be laid on the Table of the House.		
	(b) for the various fields in which this co-operation would be available and the probable achievement thereof.			

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85. USQ No. 8115 dt. 31-5-73 by Shri M.S. Siva- samy and Shri Muhammed Sheriff.	(a) the total amount of foreign exchange sanc- tioned for starting new in- dustries in private sector, State-wise, year-wise du- ring the last two years ; and	(a) and (b). In- formation is being collected and will be placed on the Table of the House.		
	(b) how many industries availed themselves of the sanctioned amount.			

MINUTES

III. Third Sitting

(See paras 3—5 of Report)

The Committee met on Friday, the 17th August, 1973 from 15.00 to 15.45 hours

PRESENT

- Dr. G. S. Melkote—*Chairman.*
2. Shri C. K. Chadrappan
 3. Shri D. D. Desai
 4. Shri Popatlal M. Joshi
 5. Kumari Kamala Kumari
 6. Shri Inder J. Malhotra
 7. Shrimati Savitri Shyam.

SECRETARIAT

- Shri P. K. Patnaik—*Joint Secretary.*
- Shri M. C. Chawla—*Deputy Secretary.*
- Shri K. D. Chatterjee—*Under Secretary.*

2. The Committee took up for consideration Memoranda Nos. 47 to 49. The observations|recommendations of the Committee on these Memoranda are as under:—

Memorandum Nos. 47 and 48

Review of pending assurances pertaining to Fourth and Fifth Sessions of Fifth Lok Sabha.

3. The Committee considered Memoranda Nos. 47 and 48 containing 79 pending assurances pertaining to Fourth and Fifth Sessions of Fifth Lok Sabha (details given in Annexures I and II).

The Committee noted that Government had sought extension of time limit in sixteen cases, as indicated in Annexures I and II. The Committee granted extension of time upto the end of September, 1973 for the implementation of those sixteen assurances. The Committee desired that Ministers concerned should ensure implementation of the assurances by the extended date.

As regards the other 63 pending assurances, the Committee urged upon the Government to expedite their implementation.

Memorandum No. 49

4. The Committee pursued the two statements showing the analysis of pending assurances pertaining to Fourth and Fifth Lok Sabha pending implementation by Government as on the 28th July, 1973.

The Committee noted that there were 116 pending assurances pertaining to Fourth Lok Sabha, out of 573 pending assurances selected by the first Committee of Fifth Lok Sabha for being pursued further and 1134 pending assurances pertaining to First to Seventh Sessions of the Fifth Lok Sabha. The Committee desired that Government might take necessary action for the expeditious implementation of all these pending assurances.

5. The Chairman suggested that the proposal for approaching the Speaker to consider holding a Conference of the Chairmen of the Committee on Government Assurances at the Centre and in the States might be dropped for the present in view of the present day economy measures. The Committee agreed.

The Committee then adjourned.

As on 28th July, 1973.

ANNEXURE I

(Vide para 3 of Minutes dated 17th August, 1973)

Pending Assurances pertaining to Fourth Session, 1972 of Fifth Lok Sabha.

Sl. No.	Date and Reference	Text of the Question/Debate	Assurance given	Remarks
1	2	3	4	5

(Ministry of Information & Broadcasting)

1.	U.S.Q. No. 1473 dated the 29th march, 1972 by Shri Shashi Bhushan.	Referring to reply given to Unstarred Question No. 2344 on the 1st December, 1971 regarding complaints of unauthorised use of building funds by the Press Trust of India and asking for the outcome of the inquiry.	The Inspection Report is still under the consideration of the Department of Company Affairs.	Request received from D.P.A. for extension of time (time not indicated).
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2.	S.Q. No. 770 dated the 10th may, 1972—Supplementary by Shri Indrajit Gupta.	10 page restrictions on newspapers.	On a point raised by Hon. Member about pursuing price page schedule instead of 10 page restrictions on Newspapers the Speaker said "A suggestion for action." And Minister promised, "We definitely look into it."	Request received from D.P.A. for extension of time upto 30th April, 1973. No further extension sought for.

(Ministry of Labour & Rehabilitation)

3.	U.S.Q. No. 369 dated the 16th March, 1972 by Shri Ramavatar Shastri.	(a) whether the management of the 214 coking coal mines taken over by Government have to pay huge amount of money, in the form of payments to labourers to the Bihar Government, and Provident Fund of the labourers ; (b) if so, the amount thereof separately ; and (c) the action proposed to be taken by Government to realise the same and the time by which it is to be realised.	(a) to (c) : The requisite information is being collected and will be laid on the Table of the Sabha in due course.	Request received from D.P.A. for extension of time upto 30th November, 1973.
4.	U.S.Q. No. 372 dated the 16th March, 1972 by Shri Pampan Gowda.	(a) whether some sick mills have been taken over by Government ; (b) the number of persons hit by the closures during the last three years and the reasons thereof ; and (c) the loss of production the industry has suffered.	(a) to (c) : Information is being collected.	Partly implemented on 22-2-73.
5.	USQ. No. 375 dated the 16th March, 1972 by Sarvashri Ajit Kumar Saha and R. P. Das.	(a) the number of closed factories/mills and establishments all over India closed during the period of last three years, State-wise ; and (b) the total number of factories which remained closed.	(a) and (b) The attached statement which summarises the readily available information shows the number of factories, State-wise which had closed down during the period April 1, 1969 to March 31, 1971, and the number of factories which remained closed on March 31, 1971. Similar information for the year 1971-72 is being collected.	

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6. USQ. No. 2766 dated the 13th April, 1972 by Shri R. P. Ulaganambi.	(a) the findings of the Departmental Committee set up to study in depth the working of the uneconomic units of the Rehabilitation Industries Corporation, Calcutta; and	(a) and (b) The findings of the Committee and the decisions of Government thereon when taken, will be laid on the Table of the Sabha.	Request received from DPA for extension of time (time not indicated).	
	(b) the action taken by Government on these findings.			
7. SQ. No. 492 dated the 20th April, 1972 Supplementary by Shri S. M. Banerjee	Labour Situation in Public Sector Undertakings.	Regarding negotiation agreements between management of Indian Airlines and All India Aircraft Engineers on 17-4-72, the Minister said, "If you so desire I will either keep a copy of it on the Table or read it out".	"If you desire I will place a copy on the Table of the House".	
8. SQ. No. 495 dated the 20th April, 1972 Supplementary by Shri Dinen Bhattacharyya.	The details and the State-wise break-up of the closed factories and in how many cases the State Governments reported regarding the conditions under which these closed factories might be reopened in the shortest time.	The Minister said, "Certainly, if you so desire, I will collect and place all these figures on the Table of the House."		
Supplementary Question by Shri Krishna Chandra Pandey.	The names of States where largest number of factories were closed; if in U. P. Cotton Mills and Sugar Mills were closed in large number and the reasons therefor.	Mr. Speaker said, "The Minister says that he would place it on the Table of the House".		
9. USQ. No. 4164 dated the 27th April, 1972 by Shri Devinder Singh Garcha.	(a) the number of workers rendered un-employed because of the closure of factories due to shortage of raw material or financial stringency during the year 1971-72 State-wise; (b) the number of workers out of (a) above who have since been re-employed or provided alternate employment; and (c) the steps Government have taken or propose to take to maintain normal supply of raw materials to factories.	(a) to (c) The attached statement which summarises the readily available information shows the number of workers rendered unemployed during 1970-71 on account of financial stringency or shortage of raw materials. Similar information for the year 1971-72 and information in respect of parts (b) and (c) of the Question is being collected.	Partly implemented on 29-3-73-	

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10. 3-5-1972	<i>Demands for Grants—Ministry of Labour and Rehabilitation</i>	During discussion on a point raised by Shri Inder-J. Malhotra regarding Troubles to the Agriculturist Refugees from W. Pakistan who settled in J & K. The Deputy Minister said, "We will look into the matter."	Request received from D.P.A. for extension of time upto 30th Sept., 1973	
11. USQ. No. 5844 dated the 11th May, 1972 by Shri Md. Jamilurrahman.	Referring to the reply given to Unstarred Question No. 2625 on the 2nd December, 1971, regarding Gun factories in jail compound in Monghyr covered under E. P. F. Scheme and state:	(a) to (d) The requisite information is being collected. It will be laid on the Table of the Sabha in due course.	Request received from DPA for extension of time upto 15th May, 1973. No further extension sought for.	
	(a) whether the compliance position is very bad, almost nil, as no proper inspection has been carried out by higher officers and no persuasion has been made by the Regional Commissioner or Assistant Commissioner so far;			
	(b) the compliance secured, for example number of total subscribers and payments of contribution and Administrative charges establishment wise;			
	(c) the reasons why no visit has been made by the Regional Commissioner or Assistant Commissioner so far despite the very satisfactory compliance position in all the gun factories; and			
	(d) the action proposed against all the erring officials in this regard.			
12. USQ. No. 5845 dated the 11th May 1972 by Shri Ishwar Chaudhry.	(a) whether Government's attention has been drawn to the news item appearing in the daily 'Aryavrat' dated the 17th April, 1972 to the effect that labourers have been rendered jobless due to the closure of Warsaliganj Sugar Mill and Guraru Sugar Mill in Bihar;	(a) and (c) Information is being collected.		
	(b) if so, the main reasons for closure of these mills; and			
	(c) the time by which Government would get these mills restarted by extending co-operation to the Government of Bihar.			

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13.	USQ. No. 6600 dated the 18th May, 1972 by Shri M.C. Daga.	the reaction of Government in regard to the news item published under the caption 'Bungling in Hospital construction' published at page 10 of the English daily 'Hindustan Times' dated the 23rd April and whether Government would conduct an enquiry into the matter and take action against the guilty persons.	The ESIC authorities have intimated that the construction of the hospital was entrusted to the State Government from whom a full report in the matter is awaited.	Request received from DPA for extension of time upto 31st August 1973.

(Ministry of Law and Justice)

14. USQ. No. 2435 dated the 11th April, 1972 by Kumari Kamla Kumari.
- (a) the number of employees who performed Election duties during mid-term Lok Sabha polls in 1971 in the State of Bihar, District-wise;
- (b) the amount of Travelling Daily Allowance paid to such employees District-wise, and the amount still not paid, District-wise; and
- (c) the steps proposed to be taken by Government to expedite the payment thereof.
- (a) to (c) The necessary information is being collected from the Government of Bihar and will be laid on the Table of the House in due course.

15. SQ. No. 954, dated the 23rd May, 1972 Supplementary by Shri Bibhuti Misra.
- Fixation of ceiling on the fee charged by the Advocates of Supreme Court and High Courts.
- On a point raised by the Member as to why a ceiling for the fees charged by the Advocates is not fixed, the Minister promised to consider the suggestion.

(Department of Personnel)

16. USQ. No. 1486 dated the 29th March, 1972 by Shrimati Bhargavi Thankappan.
- (a) the number of Scheduled Castes and Scheduled Tribes recruited under the Central Government, category-wise, during 1971-72; and
- (b) the percentage of reserved vacancies for the Scheduled Castes and Scheduled Tribes cancelled on account of non-availability of suitable candidates.
- (a) and (b) The information for the year 1971 (1st January, 1971 to 31st December, 1971) is being collected from the Ministries Departments and will be laid on the Table of the House as soon as possible.
- Partly implemented on 29-3-73.

(Ministry of Petroleum & Chemicals)

17. USQ. No. 610 dated the 17th March, 1972 by Shri Jyotirmoy Bose.
- (a) the amount of gross profits and net profits made by each of the foreign Drug firms operating in India year-wise during the last three years; and
- (a) and (b) The information is being collected and will be laid on the Table of the House.

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(b) profitability of each of these firms, year-wise, during the above period.

18. USQ. No. 1206 dated the 24th March, 1972 by Shri K. Suryanarayana. the names of persons, both foreigners and Indians, in the service of foreign owned drug manufacturing companies in India who are drawing a salary of more than Rs. 3000/- p.m. (including perquisites) and the assignments held by them. The required information is being collected and will be placed on the Table of the House.
19. USQ. No. 3465 dated the 21st April, 1972 by Shri Jagdish Narain Mandal and Swami Brahmanand. (a) the number names and designations of officers/employees of the Fertiliser Corporation of India who were at Calcutta on official tour on March 7-8-1972; The information is being collected and will be placed on the Table of the Sabha.
- (b) the total expenditure incurred on their visit to Calcutta;
- (c) whether they went on tour to attend any important private function on these dates at Calcutta and whether they attended any such function there; and
- (d) if so, Government's reaction thereto.
20. USQ. No. 3467 dated the 21st April, 1972 by Swami Brahmanand. whether there is any proposal under consideration of Government to set up a high-powered Commission to examine the working of the Fertiliser Corporation of India with particular reference to the memoranda on corruption, losses, nepotism, groupism and demoralisation in the Fertiliser Corporation of India submitted by a large number of Members of Parliament since August, 1971. The memoranda received from the Members of Parliament containing allegations against the management of Fertiliser Corporation of India are under examination. Request received from D.P.A. for extension of time upto 15th April 1973. No further extension sought for.
21. SQ. No. 703 dated the 5th May 1972—Supplementary by Shri Jyotirmoy Bosu. Effects of Drugs (Prices Control) Order on the Growth and Development of Drug Industry. On a point about the number of cases where the prices charged higher than the prices fixed by the Government under the order, the Minister said, "I can find out the information and give it." Since Implemented on 23-8-73-

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22.	SQ No. 703 dated the 5th May, 1972 Supplementary by Shri K.S.Chavda.	Effects of Drugs (Prices Control) Order on the Growth and Development of Drug Industry	On a point whether the Government want to revise the prices of formulations marketed by foreign firms by an independent authority other than the high powered, prices committee the Minister said, " I will obtain the information and place it on the Table of the House."	Since Implemented on 23-8-73.
23.	SQ No. 703 dated the 5th May, 1972 Supplementary by Sarvashri G. Vishwanathan and Indrajit Gupta.	Effect of Drugs (Prices Control) Order on the Growth and Development of Drug Industry.	On a point about how many firms have been prosecuted for violating the order, the Minister said, " I can collect the information and give it to the House. "	
24.	USQ No.5175 dated the 5th May, 1972 by Shri Khemchand Bhai Chavda.	(a) the to al foreign capital and equity investment of MSD ; Pfizer, Sandoz, John Wyeth, B. Merck, Geigy and Abbott in India;	(b) to (d) However, these are being collected and will be placed on the Table of the House. The details of applications made by the firms and the value of items are being collected and will be placed on the Table of the House.	
		(b) the value of import licences given to these firms during the last three years and their sales for these years;		
		(c) the amount repatriated by these firms to their countries in the shape of dividends, technical know-how charges and other charges; and		
		(d) the items together with their value and the capacity of expansion projects for which these firms applied for and were given expansion licences since their inception in the country.		
25.	USQ No.5874 dated the 12th May, 1972 by Shri B. S. Bhaura.	Referring to the reply given to Starred Question No. 1507 on the 2nd August, 1971 regarding Naptha based Fertilizer Factory at Bhatinda and state:		Request received from DPA for extension of time upto 30-9-1973.

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		<p>(a) the action taken so far on the proposal of the Punjab State Industrial Development Corporation for setting up a fertilizer factory at Bhatinda/Sirhind ; and</p> <p>(b) when a final decision is likely to be taken in the matter.</p>	<p>(a) and (b) The proposal is still under consideration of the Government</p>	
		<p>(Ministry of Planning)</p>		
<p>26. USQ No.4101 dated the 26th April, 1972 by Shri Jyotirmoy Bosu.</p>	<p>(a) the schemes included in the Fourth Five Year Plan for the development of five Districts in North Bengal, viz., Darjeeling, Jalpaiguri, Malda, West Dinajpur and Purulia;</p> <p>(b) the salient features of these schemes ; and</p> <p>(c) how far those schemes have been executed in physical and financial terms.</p>	<p>(a) to (c) Detailed information is awaited from the State Government and will be laid on the Table of the House as soon as possible.</p>		
		<p>(Ministry of Railways)</p>		
<p>27. USQ No.6208 dated the 16th May, 1972 by Shri Y. Eswara Reddy</p>	<p>(a) whether the survey work for the combined project of converting Guntur-Macherla line into Broad Gauge and connecting Nededudi with Bibinagar by a new Broad Gauge line has been completed ;</p> <p>(b) if so, the outlines of the survey and the estimated cost thereof; and</p> <p>(c) when the work on the project is likely to be commenced.</p>	<p>(b) and (c) According to Survey Reports this project is 324 Kms. long and is estimated to the cost Rs.22.82 crores. The reports are under examination and a decision regarding this project will be taken after the examination is completed.</p>		
		<p>(Ministry of Shipping and Transport)</p>		
<p>28 USQ No.5385 dated the 8th May, 1972 by Shri Surendra Mohanty.</p>	<p>(a) whether a large number of works have been taken up and expenditure incurred in the Paradip Port Trust without obtaining technically sanctioned estimates as revealed in the Audit Report of 1970-71; and</p>	<p>(a) and (b) The information is being collected and will be placed on the Table of the House as soon as it is received.</p>		

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(b) the variations that have occurred between the actuals of expenditure incurred upto 31st March, 1971 and the estimated cost.

(Ministry of Steel and Mines)

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| 29 4-4-1972 | Indian Copper Corporation (Taking over of Management) Bill. | <p>During the course of discussion on the Indian Copper Corporation (Taking over Management) Bill, the Minister said, "We are trying to settle that and I would assure the House that we shall bring forward a Bill both in relation to the coking coal mines as well as in relation to the Copper Corporation very soon. If there is time, I would like to bring it forward in the course of this session itself but I am not sure because there is shortage of legislative time, but certainly it will not be beyond the next session, I would like to give that assurance to the House.</p> | |
| 30 SQNo.285 dated the 6th April,1972 by Sarva Shri N.K.Sanghi and Prasen bhai Mehta. | <p>(a) whether steel supplies have been recently suspended to certain fake industrial units;</p> <p>(b) if so, the reasons therefor; and</p> | <p>(c) Action against the concerned persons can obviously be taken only after investigations are complete and the responsibility fixed.</p> | <p>Request received from D.P.A. for extension of time upto 15th September, 1973.</p> |
| | <p>(c) the action taken against the persons who drew the supplies and also against officials who failed to verify the existence, or otherwise, of these fake organisations before the supplies were made.</p> | | |

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31 USQ.No.2769 dated the 13th April, 1972 by Dr. Laxminarain Pandey and Shri G.C. Dixit.	(a) the number and names of each industries in Madhya Pradesh as have been allotted the quota of steel for manufacturing various kinds of goods from steel during the last three years, and	(a) and (b) Information is being collected and will be laid on the Table of the House.		
	(b) the names of the places where the said industries are located and the quantum of steel and stainless steel quota allotted to each industry during the last three years.			
32 SQ.No. 487 dated the 20th April, 1972 Supplementary by Kumari Kamla Kumari.	Ban on lifting of Bauxite and Lime Stone ores of District Palamau (Bihar) ;	On a point raised regarding setting up of a plant of Bauxite and Lime in Palamau itself the Minister said "So far as the question of setting up a plant in Palamau is concerned, I think the State Government have asked the NIDC to procure a feasibility study report, and we are awaiting that."	Request received from DPA for extension of time upto 20th October, 1972.No further extension sought for.	
33 USQ No. 4221 dated the 27th April, 1972 by Shri N.E. Horo.	Referring to the reply given to Unstarred Question No. 705 on the 18th November, 1971 regarding the exploitation of unutilised mining ores in Bihar and state whether the requisite information has since been collected and laid on the Table of the House.	Information is being collected and will be laid on the Table of the House when received.	Since Implemented on 23-8-73.	
(Ministry of Works and Housing)				
34 USQ No.3611 dated the 24th April, 1972 by Shri Vayalar Ravi.	the total amount spent by the Central Government in Kerala as rent for different Central Government offices located in private buildings and for residential accommodation for Central Government employees in the year 1971-72.	The required information is being collected and will be laid on the Table of the House.	Partly implemented on 24-11-72.	

As on 28th July, 1973.

ANNEXURE II

(Vide para 3 of Minutes dated 17th August, 1973)

Pending Assurances pertaining to Fifth Session, 1972 of Fifth Lok Sabha

Sl. No.	Date and Reference	Text of the Question/Debate	Assurance given	Remarks
1	2	3	4	5
(Ministry of Agriculture)				
1	USQ. No. 1041 dated the 7th August, 1972 by Shri Samar Mukherjee.	(a) whether Government are aware of the fact that many foreign firms have entered the fishing industry in our fishing waters; and (b) if so, the number of foreign firms involved in this industry.	(a) and (b) The precise position in regard to foreign capital participation if any, of the other firms to which licences for import of vessels have been issued and in regard to any industry with vessels acquired otherwise than through import is not available and information in this regard is being collected and will be placed on the Table of the House.	
2	USQ. No. 1183 dated the 7th August, 1972 by Shri Jyotirmoy Bose.	(a) District-wise number of tube-wells for drinking water in West Bengal as in 1950-51, 1968-69 and 1971-72; (b) District-wise number of tube-wells out of order as in 1950-51, 1968-69, and 1971-72; (c) the number of new tube-wells sunk in each district including Calcutta between May 1 and June 30, 1972; and (d) how many of the new tube-wells in each district are in operation.	(a) to (d) the information is being collected from State Government and will be laid on the Table of the Sabha as and when received.	Since implemented on 23-8-73.
3	USQ. No. 2080 dated the 16th August, 1972 by Shri M. S. Purty.	(a) the acreage of land received by Bhoodan Yajna Committee as donation in Bihar and the acreage of cultivable and uncultivable land out of the said donated land;	(a) to (c). The information is being collected and will be placed on the Table of the Sabha.	

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		(b) whether there is any such land which has been donated but possession of which has not been given so far ; and		
		(c) if so, the acreage of such land and the reasons for not handing over the possession thereof and the efforts made by Government in this regard.		
4	USQ. No. 2108 dated the 16th August, 1972 by Shri Arvind Natam.	(a) whether Uttar Pradesh Government have urged the Centre to accord sanction for setting up two more Agricultural Universities in the State; and		Since Implemented on 23-8-73.
		(b) if so, the reaction of the Centre thereto.	(b) The proposal is under the consideration of the Government of India.	
5	USQ. No. 3669 dated the 28th August, 1972 by Shri Birender Singh Rao.	The number of defective tractors returned so far to G.D.R. and the amount refunded to the purchasers for each tractor.	The required information is being collected from the concerned State Agro-Industries Corporation and will be laid on the Table of the Sabha after it is received.	
6	USQ. No. 3685 dated the 28th August, 1972 by Shri K. Kodanda Rami Reddy.	Referring to the reply given to Unstarred Question No. 6024 on the 15th May, 1972, zard state ;		Request received from D P A for extension of time upto 31st May 1973. No further extension sought for.
		(a) whether specific schemes under 'Crash scheme for rural employment' have since been submitted by Andhra Pradesh Government ; and	(a) and (b). The Government of Andhra Pradesh have not up till now supplied the particulars of projects that may have been sanctioned by them during 1972-73. Therefore, the information about estimated amount of the schemes approved district wise is not available. However, the State Government has been asked to furnish the particulars.	
		(b) if so, the estimated amount of the scheme District-wise.		
7	USQ. No. 3733 dated the 28th August, 1972 by Shri K. Rama Krishna Reddy.	(a) the State-wise number of cattle gifted by foreign Governments and foreign agencies during the last three years ;		Since Implemented on 5-9-73.

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(b) the amount of foreign exchange incurred ;

(c) the number of cattle, out of those imported or gifted by foreign countries during the last three years which died subsequently due to ill-health ; and

(d) the reasons for not taking immediate action in the matter.

(c) and (d) The information is being collected from State Governments, the same will be placed on the Table of the Sabha as soon as the complete reply is received.

8 USQ No. 4172 dated the 30th August, 1972 by Shri Biren Dutta.

(a) whether several complaints were received by C.B.I. and other Government Agencies about mis-appropriation of lakhs of rupees by National Agro-Industrial Corporation and All India Rural Youth Congress (registered under Societies Registration Act) through means of fraudulent procurements of interest-free Government loan, bank advances and loans, sale of imported tractors without due permission at premium and unauthorised sale of jeeps of society : and

(b) if so, the action taken thereon.

(a) and (b) Information is being collected and will be laid on the Table of the House.

9. 4-9-1972

Discussion regarding working of Food Corporation of India.

On persistent demand made by Shri Jyotirmoy Bosu, the Minister while replying to the point raised in the Debate inter-alia stated that whatever allegations have come before me, whether it is against the Chairman or against the officers or against the employees, they will be looked into, they will be examined carefully and after the report is available, "I shall place it before this House for you to decide."

Request received from DPA for extension of time upto 31st July, 1973. No further extension sought for.

(Cabinet Secretariat)

10. USQ No. 1540 dated the 9th August, 1972 by Shri S. N. Misra.

(a) the number of Class I officers transferred to Public Undertakings ;

(b) their names, positions last occupied and the positions

(a) to (c) The information is being collected and will be laid on the Table of the House.

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to which they have been sent to Public Undertakings; and

(c) whether any C.B.I. or departmental enquiries are pending against any of them.

(Ministry of Company Affairs)

11. USQ No. 890 dated the 4th August, 1972 by Shri J. M. Gowder.
- (a) the names of State Government companies which did not comply with the provisions of the Companies Act, 1956 during 1971-72; and
- (a) and (b) The information is being collected and will be laid on the Table of the House.
- Since Implemented on 5-9-73.
- (b) what action has been taken against them by the Department for not complying with the provisions of the Companies Act.
12. USQ No. 1913 dated the 11th August, 1972 by Shri Jyotirmoy Bosu.
- (a) the names of companies under the control of Goenka group of Duncan Brothers, Calcutta as at the end of March 31, 1972; and
- (a) and (b) Information is being collected and it will be laid on the Table of the House.
- Since Implemented on 5-9-73.
- (b) the total paid-up capital, assets and turn over of each of the companies.
13. USQ No. 2698 dated the 18th August, 1972 by Shri Jyotirmoy Bosu.
- (a) whether the Bajoria Properties Limited, Darjeeling Dooars Investment Co. Ltd., Alipur Holdings (P) Ltd., Barrackpore Industries Ltd., and Kanoria Industries Ltd., Calcutta are under the control of Soorajmull, Nagarmull and if so, the composition of the Board of Directors of each of the companies;
- (a) to (e) The information is being collected and it will be laid on the Table of the House.
- (b) the principal shareholders of each of these companies and the number and percentage of equity shares held by each shareholder;
- (c) the assets and liabilities of each for the latest year and the main items of their business;
- (d) the amount of loans and advances received from each source by each company and which of them have gone into liquidation; and
- (e) whether these companies have been charged with mis-appropriating huge

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		amount of money belonging to the share-holders and employees of the MacLod Co. and if so, the action taken by Government in this regard.		
14.	USQ. No. 4236 dated the 1st September, 1972 by Shri Indrajit Gupta.	the number and particulars of the companies controlled by the big business houses in which the Government of India or Government financial institutions are holding between 30 per cent to 51 per cent of the equity shares.	The information is being collected and it will be laid on the Table of the House.	Request received from DPA for extension of time upto 15th May, 1973. No further extension sought for.
15.	USQ. No. 4354 dated the 1st September, 1972 by Shri Bhogendra Jha.	the total net profit secured by the 75 Monopoly Houses, named by the Monopolies Enquiry Commission, during the last three years and what are the proportions of total institutional credits advanced to each of them.	The information is being collected and it will be laid on the Table of the House.	
(Ministry of Culture)				
16.	USQ. No. 2914 dated the 21st August, 1972 by Shri Phool Chand Verma.	(a) whether the first time in the history of India, volcanic caves have been found in Machalia Ghat area (Jhabua) in Madhya Pradesh; and (b) if so, the facts thereof.	(a) and (b) Information is being collected which will be laid on the Table of the House in due course.	
(Ministry of Communications)				
17.	USQ. No. 3351 dated the 23rd August, 1972 by Shri Hukam Chand Kachwai.	(a) the expenditure incurred on telephonic calls made by the various Union Ministers from the 1st April, 1972 to date; and (b) the expenditure incurred on trunk calls and local calls made by each Minister during the said period.	(a) and (b) The information is being collected and will be placed on the Table of the House.	Since Implemented on 5-9-73
(Ministry of Defence)				
18.	USQ. No. 853 dated the 4th August, 1972 by Shri M.C. Daga.	(a) whether 'I.N. Ships only' is printed on every Cigarette made for the Navy; (b) whether these cigarettes are duty-free and sold to the Navy personnel at cheaper rates and if so, the reasons for selling these cigarettes in shops and hotels of Bombay at higher rates; and (c) whether Government would take steps to check it.	(b) and (c) Information regarding alleged sale of these cigarettes in shops and hotels in Bombay and steps taken to check it is being collected and will be laid on the Table of the House.	Since Implemented on 5-9-73

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(Ministry of Education & Social Welfare)

19. USQ. No. 192 dated the 31st July, 1972 by Shri Chintamani Panigrahi.
- (a) whether any grant-in-aid was given to Orissa Government for construction of houses for sweepers and scavengers under the Centrally sponsored schemes in 1969-70, 1970-71 and 1971-72;
- (b) if so, the amount allocated; and
- (c) the places where these houses were or have been constructed.
- (c) The requisite information has been called for from the State Government and will be laid on the Table of the Sabha when received
20. USQ. No. 1105 dated the 7th August, 1972 by Shri Atal Bihari Vajpayee.
- (a) the names of the Central Universities and the amount of annual assistance granted to each of them during the last three years as also the percentage thereof to their annual expenditure; and
- (a) and (b) The required information is being collected and will be laid on the Table of the Sabha in due course.
- (b) the total amount of assistance granted to each such University during the last three years separately.
21. USQ. No. 1113 dated the 7th August, 1972 by Shri Sarjoo Pandey.
- Referred to Unstarred Question No. 7681 dated the 29th May, 1972, and state :
- (a) whether the information asked for therein has since been collected; and
- (a) and (b) The requisite information is still being collected and will be laid on the Table of the Sabha as soon as possible.
- (b) if so, whether it would be laid on the Table of the House.
22. USQ. No. 1174 dated the 7th August, 1972 by Shri Chhatrapati Ambesh.
- (a) the number of Principals, P.G.Ts. (Subject-wise), T.G. Ts., peons, Lab. Assistants and clerks in the Central Schools in the country;
- (a) to (d) The required information is being collected from the Kendriya Vidyalays and will be laid on the Table of the Sabha.
- (b) the percentage of Scheduled Castes and Scheduled Tribes in all the above categories;
- (c) the number of posts in each category cancelled for want of suitable Scheduled Castes candidates; and
- (d) whether the percentage of Scheduled Castes and Scheduled Tribes is not upto the

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		mark, if so, the steps taken by Government in this regard.		
23.	USQ. No. 2109 dated the 16th August, 1972 by Shri Samar Guha.	<p>(a) the names of the educational, cultural or social institutions which are (i) run directly (ii) managed through autonomous bodies (iii) partly financed and (iv) given ad-hoc aids by the Education Ministry that are associated with the names and heritage of (i) Mahatma Gandhi (ii) Pandit Jawaharlal Nehru (iii) Maulana Abul Kalam Azad (iv) Sardar Vallabhbhai Patel (v) Dr. Rajendra Prasad (vi) Dr. Zakir Hussain and (vii) Lal Bahadur Shastri;</p> <p>(b) (i) separate annual expenditure and (ii) the aggregate expenditure incurred so far on these institutions run in the names of each of the great sons of India;</p> <p>(c) the names of similar institutions and the expenditure incurred (i) annually and (ii) in aggregate so far which are run in association with the name and heritage of Netaji Subhas Chandra Bose; and</p> <p>(d) the reasons for discriminative attitude of Government towards Netaji.</p>	(a) to (d) The information is being collected and will be laid on the Table of the House when received.	
24.	USQ. No. 2152 dated the 16th August, 1972 by Dr. Laxminarayan Pandey.	<p>(a) the number of 'faith homes' in India run by Christian Missionaries;</p> <p>(b) the activities of the faith homes; and</p> <p>(c) Government grant, if any.</p>	(a) to (c) The information is being collected and will be laid on the Table of the House in due course.	
25.	USQ. No. 2799 dated the 21st August, 1972 by Shri M. C. Daga	<p>(a) the amount spent so far, by the Government for the uplift and development of neglected adivasi regions in the country, giving the amount spent on each item and whether a list in this regard will be placed on the Table of the House;</p> <p>(b) the amount spent so far on Gonguva and Korta tehsils of Udaipur district</p>	(b) and (c) The requisite information has been called for from	

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			<p>Speaker observed, "Since the hon. Minister does not have the information at hand, he will supply it to the hon. Member later."</p>	
<p>34. USQ. No. 2686 dated the 18th August, 1972 by Shri Hukam Chand Kachwai.</p>	<p>(a) the total number of branches of the nationalised banks functioning in Gorakhpur and Azamgarh districts of Uttar Pradesh at present; and</p>	<p>(b) the total number of loan advances to small farmers by the branches of the nationalised banks in the said districts for the development of agro-industries during the financial year 1971-72.</p>	<p>(b) The information is being collected to the extent feasible and will be laid on the Table of the House.</p>	<p>Since Implemented on 5-9-73</p>
<p>35. USQ. No. 2714 dated the 18th August, 1972 by Shri T. S. Lakshmanan.</p>	<p>(a) the details of the rupee loans of Rs. 15.93 crores foreign currency loans of Rs. 20.44 crores underwriting of shares and debentures of Rs. 2.48 crores and subscriptions to shares and debentures of Rs. 2.78 crores sanctioned by the Industrial Credit and Investment Corporation of India during the 12 months ended December, 1971.,</p>	<p>(b) the number and other particulars of applications received by the Small Loan Section of the Corporation from small units seeking foreign currency loans during this period; and</p>	<p>(a) to (c) The information is being collected and will be laid on the Table of the House to the extent available.</p>	<p>Since Implemented on 23-8-73</p>
<p>36 USQ. No. 2735 dated the 18th August, 1972 by Shri Madhurayya Haldar.</p>	<p>(a) the amount of loan granted by the State Bank of India, under the initiative of the Agro Industries Corporation, West Bengal (now dissolved) and also the terms of granting such loans;</p>	<p>(b) the overdue amount of such loans and the interest thereon ; and</p>	<p>(a) to (c) The information is being collected and will be laid on the Table of the House.</p>	
	<p>(c) the steps under the consideration of the Government to recover the money.</p>			

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37	USQ. No.2763 dated the 18th August, 1972 by Shri Balakrishna Venkanna Nalk.	the additional employment generated in the nationalised banking sector after the nationalisation of 14 banks.	Information is being collected and will be laid on the Table of the House.	Since Implemented on 23-8-73.
38	USQ No.3391 dated the 25th August, 1972 by Shri Vayalar Ravi	the number and names of educational and charitable institutions in Kerala receiving financial assistance from foreign countries and the total amount received by them during 1970-71 and 1971-72.	The information is being collected and will be laid on the Table of the House.	
39	USQ. No.4203 dated the 1st September, 1972 by Shri Chhatrapati Am-besh.	(a) the number of Class I, II, III and IV posts in his Ministry. (b) the number of Scheduled Castes and Scheduled Tribes employees; and (c) the number of posts, category-wise converted into general vacancies in the last three years for want of Scheduled Castes and Scheduled Tribes candidates.	(a) to (c). It was <i>inter alia</i> stated that as regards Attached and Subordinate Offices of the Ministry, the information is being collected and will be laid on the Table of the House as early as possible.	
40	USQ. No. 4214 dated the 1st September, 1972 by Dr. H. P. Sharma.	(a) whether as a matter of policy all foreign companies are required to Indianise a certain percentage of ownership thereof by vesting a fixed number of shares in Indian hands ; (b) whether an exception has been made in respect of certain foreign engineering companies like M/s. Toyo Engineering Co. New Delhi of Tokyo and M/s. Glasgow Ltd., Bombay of London, permitting 100 per cent ownership thereof in foreign hands ; (c) if so, in what circumstances and whether any time limit has been given to these companies to Indianise them upto the usual prescribed extent, and if so, what ; and (d) the names of such engineering companies as have been allowed 100 per cent foreign ownership.	(d) Information is being collected and will be laid on the Table of the Lok Sabha.	

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41 USQ. No. 4228 dated the 1st September, 1972 by Shri D. K. Panda.	<p>(a) the names of foreign engineering companies operating in India which have been exempted from the obligation to Indianise a fixed percentage of their equity shares;</p> <p>(b) the reasons for their exemption; and</p> <p>(c) by what time they are to be Indianised and brought at par with other foreign firms.</p>	<p>(a) to (c). Information on cases where any exemption/relaxation has been granted or made in respect of any foreign engineering companies is being collected and will be laid on the Table of the Lok Sabha.</p>	<p>Request received from DPA for extension of time upto 30th September, 1973.</p>	
42 USQ. No. 4235 dated the 1st September, 1972 by Shri Jyotirmoy Bosu.	<p>(a) the names and designations of the non officials who have been made Chairman or Members of the Boards of Public Sector Undertakings;</p> <p>(b) the remuneration and perquisites enjoyed by each of them; and</p> <p>(c) the background of each of the non-officials who have been given such assignments.</p>	<p>(a) to (c). The information is being collected and will be placed on the Table of the House.</p>		
43 USQ. No. 4249 dated the 1st September, 1972 by Shri S.N. Misra.	<p>(a) the amount of money advanced to Government servants in Delhi by Central Govt. in the last three years, yearwise;</p> <p>(b) the purpose for which these advances have been made ; and</p> <p>(c) the classes of officials to which the money has been advanced.</p>	<p>(a) to (c). The requisite information is being collected and will be laid on the Table of the House as early as possible.</p>		
44 USQ. No. 4298 dated the 1st September, 1972 by Shri Phool Chand Verma.	<p>Referring to the reply given to Unstarred Question No. 7528 on the 26th May, 1972 regarding arrears of Income-tax outstanding against steel units in Indore, and state :</p>	<p>A major portion of the information has been collected. The required information will be laid on the Table of the House shortly.</p>		
	<p>whether the information referred to therein has since been collected and if so, when it will be laid on the Table of the House.</p>			

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45	USQ. No. 4314 dated the 1st September, 1972 by Shri Shankar Dayal Singh.	the total number of bank employees at the time of bank nationalisation and the extent of decrease or increase in their number after bank nationalisation.	Information is being collected and will be laid on the Table of the House.	Since implemented on 23-8-73.

MINUTES

IV. Fourth Sitting

(See paras 3—5 of Report)

The Committee met on Tuesday, the 4th September, 1973 from 16.30 to 16.45 hours.

PRESENT

Dr. G. S. Melkote—*Chairman*.

MEMBERS

2. Shri D. D. Desai
3. Shrimati B. Radhabai Ananda Rao
4. Shri Sakti Kumar Sarkar
5. Shrimati Savitri Shyam
6. Shri C. K. Jaffer Sharief
7. Shri Virbhadra Singh

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary*

Shri K. D. Chatterjee—*Under Secretary*

2. The Committee considered their draft Sixth Report and adopted the same.

3. The Committee authorised the Chairman, and in his absence, Shri C. K. Jaffer Sharief to present the Report on Wednesday, the 5th September, 1973.

The Committee then adjourned.

APPENDIX I

(Vide para 9 of Report)

Statement showing the position of assurances as on 28th July, 1973

(i) *Assurances pertaining to the Fourth Lok Sabha.*

SESSION	No. of pending assurances pertaining to Fourth Lok Sabha selected by the Committee (5th Lok Sabha) for being pursued further as on 10-5-73	No. of assurances implemented dropped upto 27-7-73 (last date of laying of Implementation statements)	No. of assurances outstanding
Fourth Session, 1968	3	2	1
Fifth Session, 1968	8	1	7
Sixth Session, 1968	5	2	3
Seventh Session, 1969	17	4	13
Eighth Session, 1969	11	2	9
Ninth Session, 1969	16	2	14
Tenth Session, 1970	32	5	27
Eleventh Session, 1970	18	—	18
Twelfth Session, 1970	29	5	24
TOTAL	139	23	116

(ii) *Assurances pertaining to the Fifth Lok Sabha*

SESSION	No. of assurances called out	No. of assurances implemented dropped	No. of assurances outstanding
First Session, 1971	42	35	7
Second Session, 1971	1005	942	63
Third Session, 1971	347	301	46
Fourth Session, 1972	830	661	169
Fifth Session, 1972	351	265	86
Sixth Session, 1972	397	238	159
Seventh Session, 1973	826	222	604
TOTAL	3798	2664	1134